

26-3-92  
(20)

-5-

OA-331/91

Mr CP Memon  
Mr TA Rajan

The prayer in this case was taken up for consideration for final hearing. The learned counsel for the respondents submitted that the application has become infructuous. The applicants 2&3 have prayed that they are entitled to the benefit of temporary status as on 1.1.91 and should be absorbed in service w.e.f. 31.12.91. The learned counsel for the respondents stated that the 2 applicants i.e. applicant 2&3 have already given temporary status w.e.f. 1.1.84 and their case for absorption would be considered according to their turn.

The authorised agent for the applicants is satisfied with this relief given to them by the respondents and submits that this case may now be closed as having become infructuous.

In view of the submission made at the bar, we close this OA as having become infructuous.

*✓*  
( AVH )

*✓*  
( NVK )

26-3-1992

*✓*  
F.O. issued  
Closed  
File 307  
mm/88